

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

i) Excise Appeal No.42353 of 2015

(Arising out of Order-in-Original Sl.No.10/2015 (Commr.) dt.25.06.2015 passed by Commissioner of Central Excise, Customs and Service Tax, Coimbatore)

Sachin Kumar Tantia

A-6, Cheran Nager, M.T.P.Road, G.N.Mills Post,
Coimbatore -641 201

Appellant

Vs

Commissioner of Central Excise

6/7, A.T.D.Street, Race Course Road, Coimbatore – 641 018.

Respondent

and

ii) Excise Appeal No.41977 of 2015

(Arising out of Order-in-Original Sl.No.10/2015 (Commr.) dt.25.06.2015 passed by Commissioner of Central Excise, Customs and Service Tax, Coimbatore)

S.B.Steel Industries

S.F.No.19, Mettupalayam,
Coimbatore -641 034

Appellant

Represented by its Partner

Sachin Kumar Tantia

Vs

Commissioner of Central Excise

6/7, A.T.D.Street, Race Course Road, Coimbatore – 641 018.

Respondent

APPEARANCE:

For the Appellant :

Sh.T.Chezhiyan, Advocate

For the Respondent :

Ms.Sridevi Taritla, ADC (AR)

(s.no.i)

Sh.Arul C Durairaj, Superintendent

(s.no.ii)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.VENKATA SUBBA RAO, MEMBER(TECHNICAL)

DATE OF HEARING : 15.04.2021

DATE OF DECISION: 15.04.2021

FINAL ORDER No. 41548-41549 / 2021

PER BENCH

The Department has filed letter C.No.IV/16/3/2020 - C (AR) dated 03.12.2020 before the Registry along with list of cases, submitting that the cases have been closed as the assessee has opted for SABKA VISHWAS scheme. The above cases are also included in the said list. The assessee has conceded to this. As the matter is closed, the appeals are dismissed.

(dictated and pronounced in court)

(SulekhaBeevi C.S.)
Member (Judicial)

(P.Venkata Subba Rao)
Member (Technical)

Vsr